

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P. No. 31/(MAH)/2017

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 01.05.2017.

NAME OF THE PARTIES: M/s. Gupta Coal India Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I&BP of the Companies Act 2013.

<u>S. No.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>SIGNATURE</u>
---------------	-------------	--------------------	------------------

ORDER

MA 112/2017 in CP 31/2017/I&BP/ NCLT/MUM/MH/2017

On the application filed by the corporate debtor seeking restraint order against respondent Nos. 1, 2 and 3 not to proceed against the company property basing on the certificate of revenue recovery dated 17-02-2017 issued by 3rd respondent, this bench gave interim direction on 31-03-2017 against the respondents in MA 112 of 2017 against the respondent not to proceed against the company property for recovery basing on the certificate dated 17-02-2017 issued by the 3rd respondent until orders on the further directions to R1, Tahsildar, Nagpur and respondent No.2 Collector, Nagpur City to explain as to why relief in MA should not be granted, but whereas till date the respondents in this MA have not been present before this bench. In view of the same, this application is hereby

(Contd....2)

disposed of confirming the order dated 31-03-2017 as long as Insolvency Resolution Process is progressing. Accordingly, this application is disposed of.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)